

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 424/95

Transfer Application No.

Date of Decision : 12.6.95

Prakash Guruprasad Keet

Petitioner

Shri R.D. Deharia

Advocate for the
Petitioners

Versus

Union of India and others.

Respondents

Shri R.P. Gupta, Law Assistant.

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri M.R. Kolhatkar, Member (A)

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?


(M.S. Deshpande)
Vice Chairman

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 424/95

Prakash Guruprasad Keer

... Applicant.

V/s.

Union of India through
The General Manager,
Central Railway,
Bombay VT.

The Chief Workshop Manager,
Central Railway, Workshop
Matunga, Bombay.

The Deputy Chief Mechanical
Engineer, Central Railway
Workshops, CWM's Office,
Matunga, Bombay.

The Works Manager,
C.W.M's Office,
Central Railway Workshops.

The Asstt. Works Manager (R I)
C.W.M's Office, Central Railway
Workshops, Matunga, Bombay.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri R.D. Deharia, counsel
for the applicant.

Shri R.P. Gupta, Law Assistant,
Central Railway on behalf of
the respondents.

ORAL JUDGEMENT

Dated: 12.6.95

(Per Shri M.S. Deshpande, Vice Chairman)

The only direction we need make in the present application is that the Review Petition dated 29.5.94 which remain ^{as} un-decided so far, be decided within two months from the date of receipt ^{a copy of} of this order. With this direction O.A. is disposed of.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

M.S. Deshpande
(M.S. Deshpande)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

BOMBAY

ORIGINAL APPLICATION NO. 424 OF 1995

SHRI P.G. KEER

... ...

APPLICANT

V/s

UNION OF INDIA, C. RLY }
AND OTHERS }
... ...

RESPONDENTS

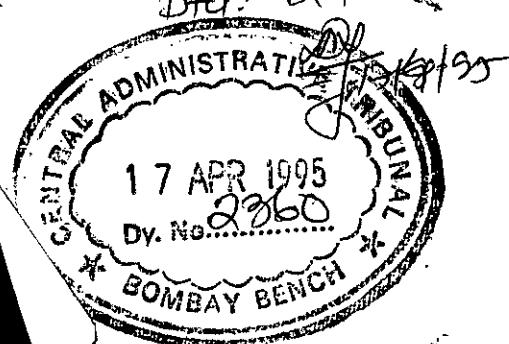
I N D E X

S.No.	Particulars of Proceedings / Documents	Annexure No.	Page From - To
1.	Memo of Application	-	1 13
2.	Vakalatnama	-	- -
3.	Order No. E3/00541618-P(i)/38 dated 23/24-6-1993 Removing the Applicant from service.	A-1	14 15
4.	Order No. E3/00541618-P(i)/38 dated 1-10/11-1993 issued by Works Manager, C.Rly Matunga Appellate Authority's Order	A-2	16 -
5.	Revision Petition dated 29.5.94 submitted by the Applicant against the order of Appellate Authority.	A-3	17 19
6.	Office Order No. E-578-HS/Carpenter dated 1.12.1986 in regard to promotion of the applicant as H.S. Gr. I.	A-4	20 21
7.	Charge Sheet issued vide L. No. E3/00541618-P(i)/38 dt 21.2.92 to the Applicant.	A-5	22 23

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Recd JPO of Rs 50/-,
No. 805308682
Dtd:- 29.8.95

RD



S. No.	Particulars of Proceedings/ Documents	Annexures No.	Page From - To
8.	Reply to the Applicant dated 17-4-1992, to the Chargesheet (Written Statement)	A-6	24 -
9.	Enquiry Report and findings of the Enquiry Officer dated 7.10.92 to the Applicant as " Not Guilty".	A-7	25 29
10.	Appeal dated 16.10.93 submitted by the Applicant to Appellate Authority.	A-8	30
11.	Schedule of Power on Disciplinary matter , SCHEDULE -II	A-9	31 34

Bombay

Date of filing

R.Deha
Advocate/Applicant

7-4-95
R. D. DEHARIA
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